

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 17.2.94.

OA 73/94

V.C. TAHILIANI ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI K.L. THAWANI.

For the Respondents ... ---

PER HON'BLE MR. O.P. SHARMA, MEMBER (A).

Applicant V.C. Tahiliani has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the order Annexure A-1 dated 25.2.93, by which penalty of reduction of pay by five stages was imposed on the applicant by the disciplinary authority, may be quashed.

2. We have heard the learned counsel for the applicant and have gone through the records. We find that the applicant had preferred an appeal (Annexure A-8 dated 10.4.93) against the penalty imposed on him by the disciplinary authority. The learned counsel for the applicant stated that the appeal has not been disposed of till date by the appellate authority. In the circumstances of the present case, we consider it necessary that the appellate authority should dispose of the appeal of the applicant.

3. We, accordingly, direct that the respondent No.4 i.e. the Postmaster General, Rajasthan Eastern Region, Ajmer, who is the appellate authority, shall dispose of the appeal of the applicant by a speaking order within a period of 45 days from the date of receipt of a copy of this order. A copy of this OA shall be sent to the appellate authority alongwith a copy of this order.

4. The OA stands disposed of accordingly at the admission stage.

(O.P. SHARMA)
MEMBER (A)

G. Krishna
(GOPAL KRISHNA)
MEMBER (J)